

Government of Jammu and Kashmir  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 19131 –JK (LD) of 2024**

**DATED:- 30 - 11 - 2024**

Sanction is hereby accorded to the appointment of Mr. Shishir Gupta, Additional Deputy Commissioner, Jammu as Officer In-charge Litigation (OIC) in case OA No. 1198/2023 titled Purshotam Kumar Vs Revenue Department and Ors. including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated: -30 .11.2024

No:-LAW-OIC/11/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Secretary to Government, Revenue Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

*B. Kumar*  
30.11.2024

**(Binny Kumar)**

Assistant Legal Remembrancer

*B. Kumar*